

(b) and (c) On the issue of sharing of cost between the States of Punjab & Himachal Pradesh for the said project, both the States approached Planning Commission. It has been decided by the Planning Commission to provide Additional Central Assistance (ACA) of Rs. 62.42 crore to Shah Nahar Irrigation Project under Accelerated Irrigation Benefited Programme (AIBP) and accordingly this has been reflected in the approved allocation of Annual Plan 2012-13 of Himachal Pradesh issued by the Planning Commission.

(d) Planning Commission conveyed to include this proposal in the scheme of AIBP for XII Plan. The scheme of AIBP for the XII Plan is yet to be approved by the Union Cabinet.

Hike in water tariff for irrigation

2325. SHRI JAGAT PRAKASH NADDA: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether it is a fact that, as per the recommendations of the 13th Finance Commission, all the States have to fix tariff for irrigation water as a percentage of non-Plan revenue expenditure for operation and maintenance of irrigation schemes;

(b) if so, the rationale behind these recommendations;

(c) whether any assessment has been carried out as to what would be the impact of this decision on the cost of production due to this hike in water tariff for irrigation; and

(d) if so, the details thereof?

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT): (a) The Thirteenth Finance Commission has, *inter-alia*, recommended setting up a Water Regulatory Authority in each State to fix and regulate the water tariff system and charges for surface and sub-surface water used for domestic, agriculture, industrial and other purposes. The Thirteenth Finance Commission has also projected State specific recovery rates for irrigation, separately for special category and general category States, on the basis of revenue receipts as percent of Non Plan Revenue Expenditure and made that as an eligibility criteria for release of incentive grant.

(b) While recommending the setting up of a Water Regulatory Authority in each State, the Thirteenth Finance Commission observed that 'injudicious inter-sectoral and intra-sectoral distribution of water amongst various categories of water users, low

water use efficiency, fragmented approach to water resources planning and development, low water user charges and meagre recovery are some of the major problems associated with the management of water resources in the country. A statutory autonomous institution at the state level could help in addressing these issues'.

(c) No, Sir.

(d) Does not arise, in view of reply to part (c).

12.00 Noon

PAPERS LAID ON THE TABLE

THE VICE-CHAIRMAN (DR E.M. SUDARSANA NATCHIAPPAN) in the Chair.

I Reports and Accounts (2011-12) of various companies, Academy and Institutes and related papers.

II Outcome Budgets (2013-14) of Ministry of Science and Technology

III Outcome Budget (2013-14) of Ministry of Earth Sciences.

THE MINISTER OF SCIENCE AND TECHNOLOGY AND THE MINISTER OF EARTH SCIENCE (SHRI S. JAIPAL REDDY): Sir, I lay on the Table:—

- I (1) A copy each (in English and Hindi) of the following papers, under subsection (1) of Section 61.9A of the Companies Act, 1956:—
- (a) Thirty-eighth Annual Report and Accounts of the Central Electronics Limited (CEL), New Delhi, for the year 2011-12, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Company.
[Placed in Library. See No. L.T. / / /]
- (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.
- (3) A copy each (in English and Hindi) of the following papers:—
- (i) (a) Annual Report and Accounts of the Institute of Advanced Study in Science and Technology, Guwahati, for the year 2011-12, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Institute.